

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1350/ 2024**

**IN THE MATTER OF:**

**NARESH KUMAR**

...APPLICANT

**VERSUS**

STATE OF UTTARAKHAND  
THROUGH PRINCIPAL SECRETARY ENVIRONMENT  
AND FOREST AND ORS.

...RESPONDENT(S)

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**NDOH: 16.07.2025**

**LDOH: 30.04.2025**

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3.	<b>Annexure P-2</b> Compilation of Photographs of the tree plantation on the land of the Respondent	6

Through

*Ayush Kaushik*

Ayush Kaushik & Lakshya Raj Singh  
Advocates For Respondent No.9

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Mobile No.9711503033

Office- F35 Second Floor East of Kailash,  
New Delhi-110065

PLACE: DELHI

DATE:

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**REPLY ON BEHALF OF RESPONDENT NO.9 ABHISHEK TYAGI TO  
FILE ADDITIONAL DOCUMENTS.**

**MOST RESPECTFULLY SHOWETH:**

I, Abhishek Tyagi S/o Shri Satish Tyagi aged about \_ Years, resident of 01,  
Mayur Vihar Colony, Arya Nagar Jwalapur, Tehsil and District Haridwar-249407,

do hereby solemnly affirm and declare as under:

1. A complaint was filed by Mr. Naresh Kumar on 19.10.2024 before this Hon'ble Tribunal alleging the unauthorized felling of 200 trees on agricultural land owned by the Respondent No. 9. Acting on the complaint this Hon'ble Tribunal passed an order dated 17.12.2024 thereby directing the Respondents to file their response.
2. That on 28.03.2025, a reply was filed by the Respondent No.9 in the Original Application No. 1350/24 before the Hon'ble Tribunal stating that

*Handwritten signature/initials*

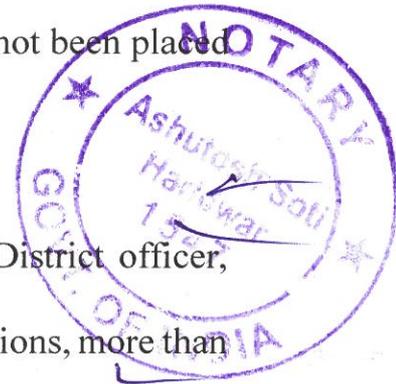


the Respondent No.09 sought permission from the Chief District officer, Haridwar, dated 21.09.2024 for cutting 55 mango trees situated on khasra no. 325/2 land of RespondentNo.9. And vide letter dated 18.10.2024 permission was sought by the respondent from the Divisional Forest officer, Haridwar to cut down 7 Semal Trees.

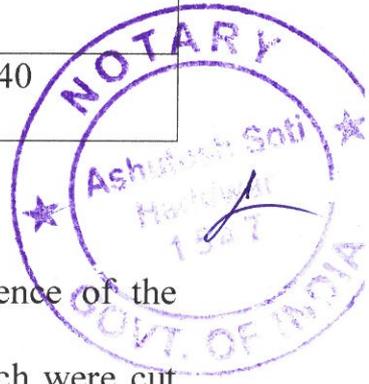
3. That on last date of hearing i.e. 30.04.2025, this Hon'ble Tribunal while dealing with the present case, pointed out that the compliance of planting of the tress in place of the trees which were cut down has not been placed before the Hon'ble Tribunal.

4. That on 04.07.2025, a letter was submitted to the chief District officer, Horticulture, informing that, in compliance with the instructions, more than double the number of trees removed have been duly planted at the same site/land owned by Respondent No.9 on the same land. A total of One Hundred Forty (140) trees have been planted by the Respondent No.9 on the same land. A copy of letter dated 04.07.2025 submitted to the Chief District Officer of Horticulture department is annexed herein as **Annexure P1**.

5. That the following chart provides details of the variety and quantity of the trees planted by the Respondent No.09, totaling 'to One Hundred and Forty (140) trees planted by the Respondent No.09-:



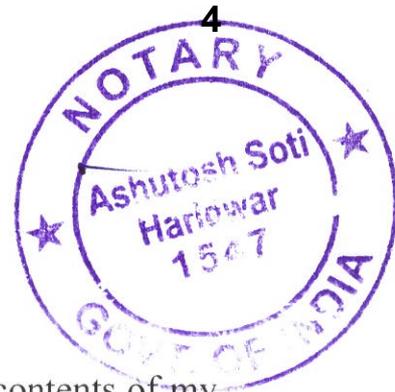
Sr.No.	Name of the Tree Planted	Number of Trees Planted
1.	Mango	50
2.	Guava	60
3.	Java Plum (Jamun)	02
4.	Lychee (Lichi)	18
5.	Indian Gooseberry (Amla)	10
Total number of trees planted by the Respondent No.09 are 140		



6. That the respondent has also submitted photographic evidence of the plantation carried out on his land, in place of the trees which were cut down by the respondent for which permission was sought by the authorities. A compilation of the said photographs is annexed herein as **Annexure P-2.**
7. That the answering respondent is a law-abiding citizen with the highest regard for the orders of this Hon'ble Tribunal. In the view of the above submission, it is prayed that the present case may be disposed of.
8. In the view of the present response affidavit and its contents, the answering respondent states that the fact stated herein are true and correct, and that no material information has been concealed therefrom.

*Ashish Sati*

**DEPONENT**



VERIFICATION

Verified at Haridwar on this ~~11th~~<sup>12th</sup> day of June, 2025 that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing has been concealed

*Ashutosh Tyagi*  
**DEPONENT**



Execution of the ~~Affidavit~~  
Admitted and signed before me by  
Sri/Smt. *Ashutosh Tyagi* *Shri. D. B. Meena* *Public* *Arto Meen*  
which identified by Shri. *Pahal Singh*  
to the court premises of my  
Office at Haridwar  
at

*3.15 AM PM*  
*A* *11/6/25*  
ASHUTOSH SOTI, Ad  
NOTARY, Haridwar  
Appointed by Central Govt of India  
*U.H. 1343/00*

सेवा में,

मुख्य उद्यान अधिकारी  
हरिद्वार।

विषय:- नये पेड़ रोपण के संबंध में।

महोदय,

आपको अवगत कराना है कि मेरे द्वारा वित्तीय वर्ष 2024-2025 में पत्रांक संख्या 2026 दिनांक 10/10/2025 को 55 बीजू प्रजाति व रोगग्रस्त एवं फलहीन आम वृक्षों की पातन अनुज्ञा प्राप्त की गई थी। पातन उपरान्त आपके आदेशानुसार उक्त स्थान पर पातन की गई संख्या के दो गुने से अधिक पेड़ रोपण कर दिए गये हैं, जिसकी सूचना सेवा में प्रेषित की जा रही है।

रोपण किए गये पेड़ों का विवरण :-

क्र०सं०	वृक्ष प्रजाति	संख्या
01	आम	50
02	अमरुद	60
03	जामुन	02
04	लीचि	18
05	ऑवला	10
	कुल संख्या	140

*Abhishek Tyagi*  
प्रार्थी:-

अभिषेक त्यागी पुत्र श्री सतीश त्यागी  
निवासी - 01, मयूर विहार, आर्यनगर,  
ज्वालापुर, हरिद्वार।  
मो०न०. 9719760801

*Amit Mangai*  
04/7/25  
मुख्य उद्यान अधिकारी,  
हरिद्वार



ANNEXURE-P2 304



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